

F.No.01/04/Circular/CESTAT/2014
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

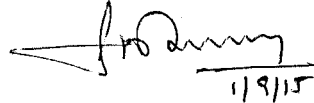
Dated 01.09.2015

Circular

In view of the order dated 20.06.15 of the Hon'ble High Court of Allahabad and the circular dated 26.08.15, the Hon'ble President is pleased to issue the following directions:

"All appeals to be filed shall be at Allahabad w.e.f. 01.09.2015 and all pending appeals also stand transferred to that Regional Bench, consequently part heard matters also shall be delisted and transferred. Since ROM and other Misc application are in either disposed of appeals or pending appeals, these should also be transferred to Allahabad as the territorial Jurisdiction stands transferred and bifurcated. However appeals where hearing is completed and final orders have been reserved, the final order may be pronounced by the bench which has reserved orders."

By Order



(A.Mohan Kumar)
Registrar

Copy to

1. SPS to Hon'ble President
2. SPS to All Members, CESTAT, Delhi and out lying benches
3. Deputy Registrar/Assistant Registrar, CESTAT, Delhi and out lying benches
4. CDR, CESTAT, New Delhi,
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